

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 39/MP/2019**

Subject: Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR pursuant to supplementary bill raised; and (iii) implementation of orders of this Commission namely, order dated 1.2.2017 in Petition no. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017 and order dated 15.11.2018 in Petition No. 88/MP/2018.

Petitioner : GMR Warora Energy Limited

Respondent : DNH Power Distribution Corporation Limited

Date of hearing : **27.9.2019**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Yashaswi Kant, Advocate, GMRWEL  
Ms. Swapna Seshadri, Advocate, DNH

**Record of Proceedings**

The matter was mentioned today by the learned counsel for the Petitioner.

2. The learned counsel for the Petitioner submitted that certain inadvertent errors have been noticed in the written submissions filed by the Petitioner on 13.9.2019. Accordingly, the learned counsel requested that it may be permitted to file fresh written submissions in the matter.
3. The learned counsel for the Respondent, DNH prayed for grant of time to file its response to the written submissions to be filed by the Petitioner.
4. The Commission while permitting the Petitioner to file its fresh written submissions, directed the matter to be listed for hearing. Accordingly, the Petitioner shall file its written submissions on or before **7.10.2019**, with copy to the Respondent, DNH, who shall file its response on or before **14.10.2019**.
5. Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Deputy Chief (Law)**

